(ग) यह दाशि भारत कृषक समाज स वसूल की जाने वाली हैं, जो एक पंजीकृत (रजिस्टर्ड) संस्था है।

†[THE MINISTER OF WORKS, HOUSING AND REHABILITATION (SHRI MEHR CHAND KHANNA): (a) and (b) Government preferred a claum of Rs. 35.58 lakhs representing licence fee for the land and buildings used by the Bharat Krishak Samaj for holding the World Agriculture Fair during 1959-60. The Samaj did not agree to the basis of calculation of the fees claimed, but paid a sum of Rs. 3,29,783 only and the balance is still due from them The claim is about 4 years' old and has since been referred to arbitration.

(c) The claim is recoverable from the Bharat Krishak Samaj which is a registered Body.]

12 Noon

PAPERS LAID ON THE TABLE

NOTIFICATION DELEGATING CERTAIN
POWERS AND FUNCTIONS TO THE COMPANY LAW BOARD

THE MINISTER OF FINANCE (SHRI T. T. KRISHNAMACHARI): Sir, I beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No 178. dated the 1st February, 1964, under sub-section (3) of section 637 of the Companies Act, 1956, delegating to the Company Law Board the powers and functions of the Central Government under the said Act. [Placed in Library. See No. LT-2338/ 64.]

THE COMPANY LAW BOARD (PROCE-DURE) RULES, 1964

SHRI T. T. KRISHNAMACHARI: Sir, I also beg to lay on the Table a copy of the Ministry of Finance Department of Revenue, (Company Law Div sion), Notification G.S.R. No. 179, ca ed the 1st February, 1964, publishing the Company Law Board (Procedure) Rules, 1964, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-2339/64.]

Notification under the Customs Act, 1962

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): Sir, I beg to lay on the Table under section 159 of the Customs Act, 1962, a copy of the M n stry of Finance (Department of Revenue) Notification G S.R. No. 226, dated the 15th February, 1964, exempting certain goods from customs duty. [Placed in Library, See No. LT-2409/64.]

THE DELHI SALES TAX (AMENUMENT)
RULES, 1963

THE DEPUTY M NISTER IN MINISTRY OF FINANCE MATI TARKESHWARI SINHA): I beg to lay on the Table a copy of Notification No. F.4(55)/63-Fin(E), 20th dated the January, publishing the Delhi Sales Tax (Amendment) Rules, 1963, under sub-section (4) of section 26 of the Bengal Finance (Sales -tax) Act, 1941 issued by the Delhi Administration. [Placed in Library. See No. LT-2413]

NOTIFICATION UNDER THE INCOME-TAX ACT, 1961

SHRIMATI TARKESHWARI SINHA: Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue) Notificat on S.O. No. 440, dated the 29th January, 1964, under sub-section (5) of section 287 of the Income-tax Act, 1961. [Placed in Library. See No. LT-2412, 64.]

THE INCOME-TAX (SECOND AMEND-MENT) RULES, 1964

SHRIMATI TARKESHWARI S'NHA: Sir, I also beg to lay on the Table a copy of the Central Board of Direct

^{†[]} English translation.